

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:442

ANSWERED ON:23.11.2012

REHABILITATION OF RAPE/ACID ATTACK VICTIMS

M.Thambidurai Dr. ;Singh Shri Ganesh

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the mechanism present in the country to provide relief and rehabilitation to the victims of rape, burning and 'acid attack' in various parts of the country;
- (b) whether the Supreme Court has suggested to set up a fund for rehabilitation of the victims of rape;
- (c) if so, the details thereof;
- (d) whether there is any proposal to provide legal aid also to the victims of rape from the said fund; and
- (e) the time by which the said fund is likely to be set up?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): Section 357A of the Code of Criminal procedure (Cr.Pc) casts a responsibility on the State Governments to formulate schemes for compensation of victims of crime in co-ordination with the Central Government.

(b) to (e): The Supreme Court in its judgement dated 19.10.1994, in the Delhi Domestic Working Women's Forum Vs. Union of India & Others had given directions for rehabilitation of victims of rape. However, there was no suggestion by the Supreme Court regarding setting up of a fund for the purpose.